

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES 'B' JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSIAN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 319/JP/2020
निर्धारण वर्ष / Assessment Year : 2015-16

M.K. Memorial Shiksha Avam Samajik Vikas Sansthan, N.H. 11, Laxmangarh, Sikar-332311.	बनाम Vs.	J.C.I.T.-Range (Exemption) Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AADTM 6831 A		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Shravan Kumar Gupta (Adv)
राजस्व की ओर से / Revenue by : Smt. Rooni Paul (Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 25/02/2021
उदघोषणा की तारीख / Date of Pronouncement : 03/03/2021.

आदेश / ORDER

PER: SANDEEP GOSIAN, J.M.

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-3, Jaipur dated 07/02/2020 for the A.Y. 2015-16.

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. Counsel appearing on behalf of the assessee has filed an application for withdrawal of this appeal by stating that the assessee has opted Vivad Se Vishwas Scheme. The contents made in the withdrawal application reads as under:

"With due respect we hereby applied for withdrawal of appeal filed by the assessee for the A.Y. 2015-16 having Appeal reference No. 319/JP/2020

filed on behalf of the assessee. We have filed Form No. 1 and 2 under Rule-3 of DTVSV before the Pr.CIT(E), Jaipur.

Therefore, you are requested to acknowledge the receipts of these applications and issue appeal withdrawals nos. as the same are required to be mentioned in Form No. 4 as proof of withdrawals of appeal as per DTVSV Rules. Copy of certificates in Form No. 3 bearing No. dt. 18/02/2021 issued by the Pr.CIT(E), Jaipur is enclosed herewith for your ready reference and oblige.

Please do needful in the matter and oblige.

Thanking you

Yours faithfully,

(Shravan Kumar Gupta, A/R)"

4. On the other hand, the Id. DR has raised no objection if the appeal of the assessee is permitted to be withdrawn.

5. Considering the application of the assessee that it has opted for scheme launched by the Government of India namely Vivad Se Vishwas Scheme and prayed to withdraw its appeal, therefore, we permit the assessee to withdraw this appeal. Hence, this appeal of the assessee is dismissed as withdrawn.

6. In the result, the present appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 03/03/2021.

Sd/-

(विक्रम सिंह यादव)

(VIKRAM SINGH YADAV)

लेखा सदस्य / Accountant Member

Sd/-

(संदीप गोसाई)

(SANDEEP GOSIAN)

न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 03/03/2021.

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- M.K. Memorial Shiksha Avam Samajik Vikas Sansthan, Sikar.
2. प्रत्यर्थी / The Respondent-The J.C.I.T.-Range (Exemption), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File {ITA No. 319/JP/2020}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar